

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
(IB)-669/ND/2023

IN THE MATTER OF:

Ayush Gupta

... **Applicant/Petitioner**

Versus

State Bank of India & Ors.

... **Respondent**

Under Section: 94(1) of IBC, 2016

Order delivered on 09.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Mr. Deepak Biswas and Varsha Agarwal,
Advocate for Respondent No. 2/ Northern Arc.
Ms. Shweta Saini, Advocate for R-1

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The SBI is one of the creditor qua the Principal Borrower in respect of which the Applicant stood as Guarantor to the creditors including State Bank of India. There is no appearance on behalf of the State Bank of India. Issue fresh notice to the Respondent returnable on 29.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 29.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)